

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 15th MAY, 2024, 10.30 A.M.

**IA (Comp. Act)/13/GB/2023
In CA/2/GB/2023**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

IN THE MATTER OF	Leela Devi Kasera Vs Bajrangpur Tea Co. Pvt. Ltd.
UNDER SECTION	U/s 58& 59 of Companies Act, 2013

For Petitioner (s) : Mr. Kritin Saraf Adv. [CA/2/GB/2023]
Mr. D. N. Sharma, Adv. [IA (Comp. Act)/13/GB/2023]

For Respondent (s) : Mr. D. N. Sharma, Adv. [CA/2/GB/2023]
Mr. Kritin Saraf Adv. [IA (Comp. Act)/13/GB/2023]

ORDER

CA/2/GB/2023

Both sides counsel present and submits that the matter has been amicably settled between the parties out of Court and a settlement deed has also been executed. Both parties requested time for filing necessary application for withdrawing the company petition.

List on **10.06.2024** for withdrawal.

IA (Comp. Act/13/GB/2023 to be tagged along with the main CP.

Sd/-

**Satya Ranjan Prasad
Member (Technical)**

Sd/-

**H.V. Subba Rao
Member (Judicial)**